

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 35 of 1995

Tuesday, this the 13th day of February, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.R. Janaki,
Casual Mazdoor,
Electronic 10-B Exchange,
Kottayam.

.. Applicant

M/s O.V. Radhakrishnan(represented).

Vs

- 1 General Manager (Telecommunications),
Kottayam.
- 2 Telecom District Manager,
Kottayam.
- 3 Director General of Telecommunications,
New Delhi.
- 4 Union of India, represented by its
Secretary, Ministry of Telecommunications,
New Delhi. .. Respondents

By Advocate Mr T.R. Ramachandran Nair, Addl.CGSC

The application having been heard on 13th February 1996,
the Tribunal on the same day delivered the following :

ORDER

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant seeks a direction to grant her temporary
status. Respondents have filed a statement to the effect
that:

"From 14.2.1992 she is working as full time
casual mazdoor and she can be considered for
conferment of temporary status."

We understand this to mean that temporary status will be
conferred on her, and standing counsel for respondents

states that this will be done. We record the statement and dispose of the application. No costs.

Dated the 13th February, 1996.

P V Venkatakrishnan
P V VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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